

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 205**  
**297/271-272/ND/2018**

**IN THE MATTER OF:**  
**ROC**

... **Applicant/Petitioner**

**Versus**

**M/s. Edoptica Developers (India) Pvt. Ltd.** ...

**Respondent**

**Under Section: 271-272**

**Order delivered on 28.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Kamal Kant Jha, Sr. Panel Counsel, Govt of  
India

**ORDER**

Mr. Kamal Kant Jha Sr. Panel Counsel of the Government of India appears and submits that in similar matters are coming up before the Hon'ble NCALT on 02.12.2022. Hence, he seeks adjournment.

We notice that the matter has been adjourned on similar grounds on previous occasions. In view of this, the last opportunity is given to the Applicant/RoC to place direction, if any, of any Superior Court, contrary to the order passed by this Tribunal in matter of RoC Vs. Apoorva Leasing Finance and Investment Co. Ltd. & Anr.

List the matter on 13.12.2022.

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**(L.N. GUPTA)**  
**MEMBER (T)**

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**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**